

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6140/2021

[Arising out of impugned final judgment and order dated 25-09-2019 in A482 No. 35595/2019 passed by the High Court of Judicature at Allahabad]

SHARAD AGRAWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 11-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) M/S. Ap & J Chambers, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Yasharth Kant, Adv.
Mr. Nikhil Sharma, Adv.

Mr. Ankur Yadav, AOR

Mr. Siddharth Dave, Sr. Adv.
Dr. Rupesh Singh, Adv.
Mr. Rohan Trivedi, Adv.
Mr. Guru Prasad Singh, Adv.
Mr. Satya Veer Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Parties are permitted to move an appropriate application for expeditious hearing once the probate proceedings are decided by the Court.

Interim order passed by this Court on 16.08.2021 is made absolute.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
COURT MASTER (NSH)